



# महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, एप्रिल १३, १९७८/चंद्र २३, शके १९००

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग पाच

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

पुढील विधेयके, इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यापुढे दर्शविलेल्या दिनांकांना प्रसिद्ध झाली आहेत :—

११

मंगळवार, एप्रिल ४, १९७८/चंद्र १४, शके १९००

[To be translated into Marathi and Hindi (in Devanagari script) and the translations to be published in the "Maharashtra Government Gazette". The dates of publications to be reported.]

### MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 4th April 1978 :—

L. A. BILL No. XI OF 1978.

A BILL

further to amend the Maharashtra Regional and Town Planning Act, 1966

Mah.  
XXX-  
VII of  
1966.

WHEREAS it is expedient further to amend the Maharashtra Regional and Town Planning Act, 1966, for the purpose hereinafter appearing; It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Regional and Town Planning (Amendment) Act, 1978. Short title.

Insertion of new section 126A in Mah. XXXVII of 1966. 2. After section 126 of the Maharashtra Regional and Town Planning Act, 1966, the following new section shall be inserted and shall be deemed always to have been inserted, namely:— Mah. XXX-VII of 1966.

Rehabilita-  
tion of  
dishoused  
persons.

“ 126A. If for the purposes of implementation of a Development plan or any other plan or a Town Planning Scheme, any building is acquired, partly or fully, by a Planning Authority, it shall be the duty of that Authority to make provision for necessary rehabilitation in the same or surrounding area of the persons residing or conducting business in the building so acquired before under-taking the implementation of such plan or scheme, or part thereof.”

## STATEMENT OF OBJECTS AND REASONS

In the old part of Kolhapur city a number of buildings have been demolished for the sake of widening of some roads and constructing some new ones. It is extremely shocking to see that the Planning Authority (in the instant case, the Administrator of the Kolhapur Municipal Corporation) does not care at all for rehabilitation of the persons residing or carrying on business in such demolished buildings.

The old parts of most of the cities and towns in the State are facing or will be soon facing the same calamity.

This happens only because of the fact that the Maharashtra Regional and Town Planning Act, 1966, is completely silent about the rehabilitation of such dishoused persons who were residing in the demolished buildings.

The present Bill seeks to remove the lacuna in the principal Act.

SARVASHRI R. R. SABNIS,

Y. B. DALVI,

Members-in-Charge.

Bombay, dated the 29th March 1978.

G. S. NANDE,

Secretary,

Maharashtra Legislative Assembly.

Bombay, dated 4th April 1978.